

ITEM NO.52

COURT NO.16

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20918-20921/2018

[Arising out of impugned final judgment and order dated 13-03-2018 in CMA No. 3169/2014 13-03-2018 in CMA No. 3170/2014 13-03-2018 in CMA No. 2309/2016 13-03-2018 in CMA No. 2310/2016 passed by the High Court of Judicature at Madras]

S.H. SEIK HUSSAIN & ANR.

Petitioner(s)

VERSUS

K. ARULDOS & ANR.

Respondent(s)

IA No. 114533/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 14-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. P.B.sashaankh, Adv.
Mr. Vipin Nair, AOR
Mr. Aditya Narendranath, Adv.
Mrs. M.b.ramya, Adv.
Mrs. Deeksha Gupta, Adv.

For Respondent(s) :

Mr. G. Balaji, AOR
Ms. Arzu Paul, Adv.
Mr. Neeleshwar Pavani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Learned counsel for the parties.
2. Judgment reserved.

(RASHI GUPTA)
COURT MASTER (SH)

(SAPNA BANSAL)
COURT MASTER (NSH)